

**Deejay Dynamix Explosives Private Limited: CIRP commenced on 12.05.2023;**

**List of creditors as on 30.05.2023**

**Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016**

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification
		No. of claims	Amount	No. of claims	Amount of claims admitted			
1	<a href="#">Secured financial creditors belonging to any class of creditors</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
2	<a href="#">Unsecured financial creditors belonging to any class of creditors</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
3	<a href="#">Secured financial creditors (other than financial creditors belonging to any class of creditors)</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
4	<a href="#">Unsecured financial creditors (other than financial creditors belonging to any class of creditors)</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
5	<a href="#">Operational creditors (Workmen)</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
6	<a href="#">Operational creditors (Employees)</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
7	<a href="#">Operational creditors (Government Dues)</a>	1	₹ 28.00	1	₹ 1.00	₹ 0.00	₹ 0.00	₹ 27.00
8	<a href="#">Operational creditors (other than Workmen and Employees and Government Dues)</a>	1	₹ 1,563,127.00	1	₹ 1,217,659.00	₹ 0.00	₹ 0.00	₹ 345,468.00
9	<a href="#">Other creditors, if any, (other than financial creditors and operational creditors)</a>	0	₹ 0.00	0	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00
<b>Total</b>		<b>2</b>	<b>1,563,155.00</b>	<b>2</b>	<b>₹ 1,217,660.00</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 345,495.00</b>

Notes to list of Creditors

**1. As per Regulation 14 of IBC 2016-**

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP / RP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.